

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-673/ND/2022
RA/198/2023

IN THE MATTER OF:

M/s. Ashtech (India) Pvt. Ltd.

.....Applicant

Vs.

M/s. TRN Energy Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Monish Surendran, Ms. Parijat, Advs. in
RA/198/2023

For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.

ORDER

RA/198/2023:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent is present and submitted that they have filed their reply to this application. However, the same is not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Respondent may approach the Registry and cure the defects, if any, so that the reply is reflected on the e-portal of this Tribunal. List the matter on **06.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)